

proposal was referred to the Planning Commission about two months ago and is under their consideration.

Recovery of Income-tax from an Industrialist of Kanpur

***115. Shri Hukam Chand Kachhavaiya:**
Shri Rameshwaranand:
Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

(a) whether further investigations have been made into the income-tax case of an Industrialist of Kanpur where Rs. 31 lakhs were written off; and

(b) if so, the outcome thereof?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) and (b). Investigations are still in progress.

Social Welfare Programme for Scheduled Castes

***116. Shri Gulshan:**
Shri Shree Narayan Das:
Shfimati Jayaben Shah:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether any meeting was held by the State Ministers in charge of Backward Classes and Social Welfare in May, 1966 in New Delhi for considering the social welfare programme for the Scheduled Castes;

(b) if so, the decisions taken and recommendations made; and

(c) the reaction of Government thereto?

The Deputy Minister in the Department of Social Welfare Shrimati Chandrasekhar): (a) A conference of State Ministers in charge of the Welfare of Backward Classes and Social Welfare was held in New Delhi on the 17th and 18th May, 1966.

(b) and (c). At the Conference the views of the State Ministers were obtained as to the policy and priorities to be adopted in the formulation of the welfare programmes for the Backward Classes (including the Scheduled Castes) during the Fourth Plan. These views will be taken into account while finalizing the Fourth Plan.

भारतीय बैंकों में विदेशी मिशनो का जमा-घन

***117. श्री रामसेवक दादव :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि भारत स्थित विदेशी मिशनो की भारतीय बैंकों में अब तक कुल कितना धन राशि जमा है ?

वित्त मंत्रालय में राज्य-मंत्री (श्री ब० रा० भगत) :

31 मार्च, 1965 को 26.21 करोड़ रुपया ।

Co-operative Credit Societies

***118. Shri Tridib Kumar Chaudhuri:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Agricultural Credit Department of the Reserve Bank of India has decided that all rural co-operative credit societies and urban co-operative banks having paid-up capital and reserve of Rupees one lakh or more will come under the purview of the Banking Companies Acts if they receive deposits from persons other than their members; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) Under the Banking Laws (Application to Co-operative Societies) Act, 1965, which came into force with effect from the 1st March 1966, the important provisions of the Banking Companies Act, 1949 have become applicable to the cooperative banks of the types referred to in the question.

(b) As co-operative banks have grown rapidly of late and now hold